



**1st Dr. R.U. SINGH MEMORIAL
NATIONAL ONLINE JUDGEMENT
WRITING COMPETITION**

**Organised by
FACULTY of LAW,
UNIVERSITY of LUCKNOW
LUCKNOW**

OUR PATRONS



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UNIVERSITY OF LUCKNOW



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ORGANISING SECRETARY



URMIKA PANDEY
STUDENT CONVENOR



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STUDENT CO-CONVENOR

ABOUT THE FACULTY

Faculty of Law, University of Lucknow has been pioneer legal institution of India. It was established in 1921 with three teachers. Mr. Jag Mohan Nath Chak was its first Dean. The real architect was Prof. R.U. Singh who with great zeal and enthusiasm organized teaching and research in the faculty in a systematic way. He held the office of Dean, Faculty of Law till 1956.. The distinction goes to him that he drafted the Constitution of Nepal. Dr. V.N. Shukla, the well known authority of Constitutional Law was the first LL.M. of the University. His book on Indian Constitution is still an authoritative Volume. Mr. A.T. Markose was the first LL.D. of the faculty. He also held the office of Director, Indian Law Institute and was a member of Administrative Tribunal, International Court of Justice. Dr. Avtar Singh depart was one of the alumni of this faculty. He was multiple skilled personalities, and he is famous and good in the carrier of advocacy. He was an advocate, an author, Professor. He is good in all these sections. He pursued B.com, LLB, LLM, and LLD. He received so many awards like Saraswathy Samman, Vidhya Bhushan Samman etc. Saraswathy Samman is a prestigious award given for the most prestigious awards for the poetry section. The Faculty has produced many distinguished personalities including Dr. Shankar Dayal Sharma, former President of India, Shri Ram Krishna Hegde, former Chief Minister of Karnataka, Mr. Surjeet Singh Barnala, the Governor of Uttrakhand and Mr. N.K.P. Salve. Similarly, Dr. Justice A.S. Anand, Former Chief Justice of India and Mr. Justice Saghir Ahmad, Mr. Justice Brijesh Kumar of the Supreme Court and there are 20 sitting High Court Judges at High Court of Judicature at Allahabad. Prof. Balraj Chauhan, Prof R.P. Singh, Prof SK Singh had been the Vice chancellors in various Universities. Faculty of Law has been organising "Dr. V.N. Shukla Memorial Lecture" on one of the contemporary topics during March every year for the first four consecutive years. Legal luminaries Prof. Mool Chand Sharma, Prof. RK Mishra, Ex Vice-Chancellor, DDU Gorakhpur University, Dr. Brijesh Kishore Sharma, Ex Chairman, Copyright Board, New Delhi. Prof M.P. Singh, Vice-Chancellor, NUJS, Kolkata and recently on 09th April 2011, Hon'ble Mr. Justice Markandey Katju, former Judge, Supreme Court of India, Dr. Justice A.S. Anand, Ex- Chief Justice of India have so far delivered enlightening thought provoking lectures in the series. Faculty of Law also organizes a Refresher Course in Law in 2012 with the help of Academic Staff College, University of Lucknow. The students of Law Faculty participated in various National and International Moot Court Competition of repute and have won accolades. Students participated in Liu-Brown John Marshall Moot Court Competition, Chicago USA, 2009. The students won Best Memorial and Spirit of Sarana Award at Sarana & Sarana Moot Court Competition held at NLU, Assam in 2012. The students also won accolades in K.K. Luthra Moot Court Competition. The graduating students have been successfully placed in leading Law Firms, Multinational corporations & judicial services. Some students are also pursuing Master's programme in prestigious institutions like Yale, Cambridge, and University College of London.

ABOUT DR. R.U. SINGH

Dr. Ram Ugrah Singh, is the chief architect of Indian Legal Education system. He completed his LL.B. and M.A. from University of Allahabad in 1927. He structured the Faculty of Law, University of Lucknow with great zeal and enthusiasm. He held the office of Dean, Faculty of Law till 1956. He also shaped the Law Faculty of Delhi and Banaras Hindu University (BHU). Distinction goes to him for drafting the Constitution of Nepal. The University of Lucknow has named its law library after him "Dr. R.U. Singh Law Library". He introduced subjects like Public International Law, Company Law, Legal History, Legal Remedies, Taxation, Labour Law in Faculty of Law, University of Lucknow. He also started two law journals, "The Federalist" and "The Indian Law."

The case data is on recent suicide case of an actor from film industry which created a shocking wave in the country

CASE DATA

1. The Union of Scindia is a Democratic Republic in South of Ragni with second largest population in the world. It is a rapidly developing country; however it has a high suicide rate and any open discussion on mental health issue is still a taboo.
2. The State of Maha has the highest suicide rate in the Union of Scindia especially among the youth. Maha is also Scindia's entertainment center, as many Reality TV shows and movies are shot in the State of Maha. One of the most famous film industries in Scindia was *Mollywood*. The industry had a wide audience spanning across the whole of Scindia.
3. A boy named Dushyant Singh Rajput who belongs to a small district of Zihar state in Scindia. He was one of those struggling actors in Mollywood in his career's early period. He got his debut in a daily soap and after few years in the Mollywood Industry.
4. On 14.06.2002, Sunday after consuming juice and medicine he committed suicide. The police revealed that the actor, who was found hanging in his apartment on Sunday morning, was battling depression.

5. According to Maha Police official, the team that visited his residence found medication meant to treat depression. No suicide note, however, was found from the spot, the official reported that the actor was undergoing treatment for his condition at Maha's Hospital. The post-mortem report has been submitted by doctors at Police Station. A team of three doctors headed by Dr. C.G. Kole conducted the autopsy of the late actor. The provisional cause of death is asphyxia due to hanging. There was V shaped red mark on his neck.

6. On Sunday, Maha Police as well as the crime branch officials visited his rented flat, but nothing suspicious was found. The police said that the actor had spoken to his sister on the telephone around 9 am on Sunday. An hour later, he had glass of juice. On Sunday, Maha Police as well as the crime branch visited his rented flat but nothing suspicious was found. An hour later, he had a glass of juice and took his tablets. The police added that the cook knocked several times on his door around 11:30 am to confirm the menu. When the cook and the actor's two friend who were staying with him in the house got no response, they called a key maker who helped open the door. The friends then rang up his sister and police. Police also stated that all the CCTV cameras were off.

7. The police have taken statement of his closed ones in her brief statement, his sister, told the Maha Police that financial issues could not be the reason for his death. Reports say that his psychiatrist Dr. Sharma revealed that Dushyant was in depression for the past one year and he could not sleep at night. He used to have strange thoughts. Late actors close friend Mr. Chhabra stated about professional rivalry. In his statement his father stated about the late actor's mental state, that he was perturbed by whatever happening within film industry. Dushyant's co actor on his social media handle quoted that "It was a systematic dismantling of a fragile mind". Late actor's ex girlfriend stated that Dushyant was unable to handle the disrespect and insults that came his way every day.
8. A National Award Winning actress of Mollywood stated that "the journalists who take the agenda of the movie mafia forward, call this mental, emotional, psychological lynching journalism," she said. certain section of the media assisted the 'movie mafia' in this systematic dismantling of a fragile mind, by writing false, baseless and derogatory articles about the late actor further added that the very same brigade of intellectual journalists also came after her. Four such journalists formed a guild overnight and decided to boycott her film, so that the film flops due to lack of adequate coverage.
9. His untimely death on June 14 has created a stir in Mollywood, with debates about nepotism and bullying in the film industry. Meanwhile, as the blame game continues in Mollywood, according to a news agency the late actor's previous three movies were a big flop ,it also reported that there was lobbying by the powerful personalities of Mollywood against the actor as the news of 7 films signed by him came in light, even he was

banned by several production houses .

10.As the waves of protest against those personalities risen up a lawyer and few group of people on Wednesday moved a criminal complaint against 8 persons, including Balman Khan, Dharm Johar, Mudit Chopra, Wajid Nadiadwala, Sanjeev Leela Bhansali, Krishan Kumar, Drishti Kapoor, in Jevadi Police Station district Datna.

11.The lawyer Mr. Abhijeet claimed that the people named conspired against the actor, thus forcing him to take his life which, he pleaded, amounted to murder .The FIR has been lodged under sec 306, sec 120 (B) and sec 499 of Scindia Penal Code respectively for abetment to suicide, conspiracy and defamation.

12.The police, led by Inspector Virat Singh, had carried out investigation. The Police filed a charge sheet in the Sessions Court and the magistrate concluded the case for trial. On the basis of fact, decide the matter and give your judgement.

NOTE: All the laws of Union of Scindia are in *pari materia* with that of Union of India.

List of Witness

- Cook
- Two Friends
- Dushyant's Father
- Dushyant's Sister
- Late Actor,s Girlfriend
- Dushyant's ex-Girlfriend
- Dushyant's Best Friend
- Balman Khan
- Dharm Johar
- Mudit Chopra
- Wajid Nadiadwala
- Sanjay Leela Bhansali
- Krishna Kumar
- Drishti Kapoor

(Note- There are two independent witness which can be used either by prosecution and defendant.

The authors can use witness from their convenience while writing the judgement)

EXHIBITS

- 5 diaries
- Juice Glass
- Medicine
- Mobile Phone
- Curtain
- Laptop



RULES & REGULATIONS

The objective of this Competition is for the students to approach a factual matrix from the point of view of a judge, apply the law and render a judgment. The student shall be expected to think like a judge and reach a well-reasoned conclusion. The detailed rules and Regulations of the Competition are produced below:

Eligibility:

- The Competition shall be open for the students currently pursuing their Bachelor's Degree in law i.e. 3-Year LL.B. course or 5-Year LL.B. & LL.M. course from any recognized university/school in India.
- Individual participation as well as participation in a team of two i.e. co-authorship is allowed.
- There is no restriction on the number of entries from any college or university.
- The participants shall be provided with a factual matrix and would be required to write a judgment based on the same.
- The participants shall write a single opinion. Multiple opinions are not allowed.

Content:

The Judgment should *inter alia* include: (in no particular order, except the Operative Part which must come last)

- Jurisdiction
- Determination of Facts Admissibility/Maintainability Issues for Determination
- Framing Specific Questions for Determination
- Relevant Legislations
- The arguments of the Prosecution/Defendant
- The arguments of the Defendant

- Reasoning of the court
- Reference to Authorities & Precedents
- Decisions/Outcomes on Issues

The participants may fill in necessary particulars/fillers to the judgment (i.e. name of advocates, judges etc.).

Such fillers should not reveal the identity of the participants. Such a revelation would lead to immediate disqualification.

Formatting:

The language of the Judgment should be in English.

The word limit is 3500 words (not including foot notes).

The file must be a Microsoft Word file.

The font used in all parts of the judgments must be Times New Roman, Size 12, with 1.5 line spacing. The judgment must be justified.

The font used in the footnotes must be Times New Roman, Size 10, with single line spacing. The citation in the footnotes should be Bluebook 20th edition.

Page numbers must be at the bottom center

Penalties

S. No.	Description	Range
1.	Incorrect line spacing in the manuscript or footnotes	0.25 marks (per instance); Up to 1 marks.
2.	Incorrect font style or size in the manuscript or Footnotes	0.5 marks (per instance); Up to 2 marks.
3.	Incorrect or inconsistency in citation	0.25 marks (per instance); Up to 1 marks.
4.	Absence of page numbers in the footer	2 marks.

5.	Text not justified	0.5 marks (per instance); Up to 2 marks.
6.	Failure to remove tracked changes, highlights or comments from the manuscript	0.25 marks (per instance); Up to 1 marks
7.	Incorrect naming of the Manuscript file submitted in soft-copy	2 marks.
8.	Missing parts/blank page in the manuscript	0.5 marks (per instance).
9.	Exceeding Word Limit	0.5 marks for every 500 words.
10.	Plagiarism	1 marks (per instance); Up to 10 marks
11.	Improper submission of soft copy (MS Word format)	2 marks.

Assessment:

The submissions shall be assessed on the following parameters:

Adherence to the Rules	15
Formatting	10
Arrangement of facts and issues addressed	10
Statement of rival contentions and framing of issues	15
Knowledge of legal principles, and citing of relevant case laws, statues, and opinion of jurists.	20
Critical analysis of the problem and analytical Reasoning	15
Language, style of writing, presentation, appearance, and overall impression	15
Total	100

The assessment shall be undertaken by the drafter of the problem.

Prizes:

- The participants securing the first three positions i.e. First, Second and Third shall be felicitated with the certificate of appreciation.
- Certificate of participation for all participants.

- **Submission & Registration Guidelines :**

- For Registration and Submission click on this link-
<https://forms.gle/FZjW2iJXakuVrAaXA>
- The soft copy of Judgement should be attached with the Goggle form.
- The last date of submission and registration is 25.July.2020 till 11:59 pm
- Result announcement 10.August.2020
- There is no registration fee.

Happy Competing!!

ORGANIZERS:

FACULTY OF LAW, UNIVERSITY OF LUCKNOW

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